

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT:-**

**THE HONOURABLE MR. JUSTICE A. K. JAYASANKARAN NAMBIAR**

**AND**

**THE HONOURABLE MR.JUSTICE SHAJI .P. CHALY**

**THURSDAY, THE 2<sup>ND</sup> DAY OF APRIL, 2020/13<sup>TH</sup> CHAITHRA, 1942**

**B.A No. 2206 of 2020**

**(CRIME NO. 3949 OF 2019 OF KOTTARAKKARA POLICE STATION)**

**PETITIONER / ACCUSED NO.3**

Shibu, aged 43 years, S/o. Remesan, ParavilaVeedu,  
Near Rationkada, ThuravurMuri, Ummannoor Village,  
KottarakkaraTaluk, Kollam district.

By Adv. Sri. ALEXANDER GEORGE

**RESPONDENTS / COMPLAINANT**

1. State of Kerala, Represented by its Director of Public Prosecution,  
High Court of Kerala, Ernakulam.
2. The Sub Inspector of Police, Kottarakara Police station, Kollam District

By Shri Suman Chakravarthy, Public Prosecutor

This Bail Application having come up for admission on 02/04/2020, the Court on the same day passed the following:-

**A.K. JAYASANKARAN NAMBIAR & SHAJI P. CHALY, JJ.**

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**Bail Application No.2206/2020**  
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**Dated this the 2<sup>nd</sup> day of April, 2020**

**O R D E R**

Shaji P.Chaly, J.

The learned public prosecutor submitted that a copy of the bail application is not served on him. There will be a direction to the learned counsel for the petitioners to serve a copy of the bail application on the learned public prosecutor.

Post on 8.4.2020.

**A.K. JAYASANKARAN NAMBIAR, JUDGE**

**SHAJI P. CHALY, JUDGE**

ms/2/4/2020